

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 3561/2015

This the 27th day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR.A.K.BISHNOI, MEMBER (A)**

Mohinder Singh Malik:(JE CIVIL)
MES-Ex-JC153691N
Aged about 54 years,
S/o Late Sh. H.S.Malik,
R/o207, Godrej Apptt, Sector 10,
Dwarka, New Delhi-110075. Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India
Through Secretary
Ministry of Defence, South Block
New Delhi.
2. The Engineer in Chief,
E-in-C Branch,
Integrated HQ of MOD (Army)
Kashmir House, Rajaji Marg,
New Delhi-110011
3. The Directorate General (Personal) EIB
Engineer-in-Chief's Branch
Integrated HQ, of MOD (Army)
Kashmir House, Rajaji Marg,
New Delhi-110011.
4. The Chief Engineer,
Headquarters,
Western Command
PIN 908543

C/o 56 APO

5. The Chief Engineer,
Headquarters,
Palam, Delhi Cantt-10.

..... Respondents

(By Advocate: Shri Gyanendra Singh)

ORDER (ORAL)

Hon'ble Mr. V.Ajay Kumar, Member (J):

When the matter was taken up for hearing, learned counsel for the applicant produced an order No.11001/LTO-2018/76/EIB dated 23.07.2018, whereunder, the applicant was transferred from the present place to a different place.

2. In the circumstances, and in view of the above posting and transfer orders, the instant OA has become infructuous.

3. Accordingly, the OA is dismissed as having become infructuous. However, the applicant is at liberty to avail his remedies, in accordance with law, against the order now passed, if still aggrieved. No order as to costs.

(A.K. Bishnoi)
Member (A)

(V. Ajay Kumar)
Member (J)

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